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BEFORE THE NATIONAL GREEN TRIBUNAL

NEW DELHI

ORIGINAL APPLICATION NO. 327/2022

IN THE MATTER OF:

Amravati Fly Ash Bricks Manufactures Association

...Applicant

Vs.

Union of India & Ors.

...Respondents

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Through



Adarsh Tripathi and Ajitesh Garg

Advocates for the Answering Respondent No.15

G-34, Basement, Lajpat Nagar-III

New Delhi

9090416535/9425308454

adarsht912003@gmail.com

Place: New Delhi

Dated: 14.01.2025

BEFORE THE NATIONAL GREEN TRIBUNAL
NEW DELHI
ORIGINAL APPLICATION NO. 327/2022

IN THE MATTER OF:

Amravati Fly Ash Bricks Manufactures Association ...Applicant


Vs.

Union of India & Ors. ...Respondents

REPLY ON BEHALF OF THE RESPONDENT NO. 15 (NTPC-EASTERN
REGION 1)

MOST RESPECTFULLY SHOWETH:

1. The Respondent No.15 (NTPC-Eastern Region 1) is filing the present Reply to the captioned Original Application through Mr. Rahul Anand, working as DGM (OS) with the Answering Respondent No.15 who is fully competent to sign, verify, institute, depose and file the present reply and to engage a counsel on behalf of the Respondent No.15 and to do all necessary acts for the purpose of present proceedings vide Authorization Letter dated 13-01-2025. The true copy of the Authorisation Letter dated 13-01-2025 is attached herewith and marked as **Annexure-1**.
2. That at the outset, the Respondent No.15 denies each and every averment, statement, allegation and contention made in the caption OA against the Answering Respondent which are inconsistent with the contents of the present Reply and save those which are specifically admitted hereinafter. Further nothing contained in the OA may be treated as admitted by the Answering Respondent merely for the want of specific traverse, unless specifically admitted in this reply.


राहुल आनन्द/Rahul Anand
उप महाप्रबंधक (ओ० एस०)/DGM (OS)
एनटीपीसी पू० क्षेत्र-1 मु०/NTPC ER-I HQ
पटना/PATNA

3. That the Respondent No. 15, NTPC Eastern Region 1, is a regional office tasked with administrative functions pertaining to the power plants situated in the Eastern Region 1 of NTPC Limited. The scope of its responsibilities is confined to ensuring coordination and administrative synergy among the power plants within the region. It is submitted that Respondent No. 15 does not engage in the mainstream operations of power generation.
4. That the overarching responsibility for decision-making, operational management, and implementation of policies and practices in relation to all power plants of NTPC Limited lies with Corporate Office. The Corporate Office, as the apex body, oversees and manages the core functions, operational strategy, and compliance of NTPC Limited's power plants across the country, including those in Eastern Region 1.
5. It is therefore submitted that the Respondent No. 15, in principle, adopts the stand of Respondent No. 9, NTPC Corporate Office, and all necessary submission made by it in the present matter. It is submitted that the Corporate Office is the appropriate entity to address substantive issues concerning the operations, regulatory compliance, and environmental matters of the power plants.
6. That notwithstanding the limited role of Respondent No. 15 in the present Original Application, it is submitted that Respondent No. 15 remains compliant with all applicable norms, regulations, and guidelines pertaining to environmental standards. Respondent No. 15 is duty-bound to support and ensure adherence to such norms to the extent of its administrative responsibilities and functions.
7. That the present short reply is being filed to place on record the limited role and scope of responsibilities of Respondent No. 15 in the subject matter of the

Rahul

राहुल आनन्द/Rahul Anand
उप महाप्रबंधक (ओ० एस०)/DGM (OS)
एनटीपीसी यू० थर्मो-1 मु०/NTPC ER-1 HQ
PATNA

Original Application. Respondent No. 15 respectfully reserves its right to file a detailed response, if required, with the leave of this Hon'ble Tribunal, as and when necessary.

8. That Respondent No. 15 submits this reply with utmost respect and commitment to assist this Hon'ble Tribunal in its adjudication of the matter. It is humbly prayed that the submissions of Respondent No. 15 may kindly be taken on record and considered in light of its limited role in the subject matter.
9. That accordingly, the prayer sought in the captioned Original Application is denied, and it is most respectfully prayed that the submissions of the Answering Respondent be kindly taken on record.

राहुल आनन्द/Rahul Anand
उप महाप्रबंधक (ओ० एस०)/DGM (OS)
एनटीपीसी पू० क्षेत्र-1 मु०/NTPC ER-I HQ
पटना/PATNA



RESPONDENT NO. 15

Through



Adarsh Tripathi and Ajitesh Garg
Advocates for the Answering Respondent No.15
G-34, Basement, Lajpat Nagar-III
New Delhi
9090416535/9425308454
adarsht912003@gmail.com

Place: New Delhi
Dated: 14.01.2025

BEFORE THE NATIONAL GREEN TRIBUNAL

NEW DELHI

ORIGINAL APPLICATION NO. 327/2022

IN THE MATTER OF:

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AFFIDAVIT

I, Rahul Anand, S/o Sh. Anand Kumar Rai, aged about 41 years, working as DGM (OS) in the office of Respondent No.15, having its office at NTPC ER1 HQ, Second Floor, Lok Nayak Jai Prakash Bhawan, Dak Bunglow Chauraha, Patna - 800001, presently at New Delhi, do hereby solemnly affirm and state as under:

1. I say that I am the authorized representative of the Answering Respondent No.15 Company and as such am competent to swear the present affidavit.
2. I say that I have read the contents of the above Reply and I have understood the contents of the same.
3. I say that the contents of the above Reply being filed by the Answering Respondent No.15 are based on the information available with the Answering Respondent in the normal course of business and believed by me to be true.

NOTARY REGISTER

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Sl. No. 11792

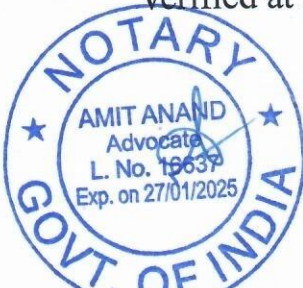
R. No. 9

Date 11 JAN 2025

*Rahul***DEPONENT****VERIFICATION**

I, the deponent above-named, do hereby verify the contents of the above affidavit to be true to the best of my knowledge, no part of it is false and nothing material has been concealed there from.

Verified at New Delhi on this ___ day of January, 2025.

**ATTESTED**NOTARY PUBLIC
DELHI (INDIA)

11 JAN 2025

*Rahul***DEPONENT**

राहुल आनन्द/Rahul Anand
उप महाप्रबंधक (ओ० एस०)/DGM (OS)
एनटीपीसी पू० क्षेत्र-I मु०/NTPC ER-I HQ
PATNA

Amit Anand
I Identify the Person who has
Signed/ Executed this documents
in my presence.



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Annexure-1

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एन टी पी सी लिमिटेड
(भारत सरकार का उपक्रम)
NTPC Limited
(A Govt. of India Enterprises)

पूर्वी क्षेत्र-I मुख्यालय / Eastern Region-I Headquarters

AUTHORIZATION LETTER

I, Sudip Nag, Regional Executive Director (East-1), NTPC, ER-1 HQ, Patna, hereby authorize, Sh. Rahul Anand, DGM (OS), NTPC, ER-1 HQ, Patna, to sign and verify on behalf of NTPC Limited, the Affidavit, pleadings, Vakalatnama and any other documents necessary in the proceedings pending before the National Green Tribunal, New Delhi being OA No. 327/2022 (PB) and batch matters. He is further authorized to do all such acts which are necessary to be done by the company in terms thereof.

Dated this the 13th day of January 2025 at Patna.

Sudip Nag

Regional Executive Director

सुदीप नाग / SUDIP NAG
क्षेत्रीय कार्यकारी निदेशक (पूर्व-I) / Regional Executive Director (East-I)
एनटीपीसी पू.क्षे.-I मु० / NTPC, ER-I HQ.
पटना / PATNA

//True Copy//

पूर्वी क्षेत्र-I मुख्यालय, लोकनायक जयप्रकाश भवन, द्वितीय मंजिल, डाक बंगला चौक, फ्रेजर रोड, पटना-800 001
Eastern Region-I Headquarters, Loknayak Jaiprakash Bhawan, 2nd Floor, Dak Bungalow Chowk, Fraser Road, Patna-800 001
फोन/Telephone No. : 0612-2232127, 223130, फैक्स/Fax : 0612-2230035 वेबसाइट/Website : www.ntpc.co.in
पंजीकृत कार्यालय: एनटीपीसी भवन, स्कोप कॉम्प्लेक्स, 7 इंस्टीट्यूशनल एरिया, लोदी रोड, नई दिल्ली-110 003
Registered Office : NTPC Bhawan, Scope Complex, 7 Institutional Area, Lodhi Road, New Delhi-110 003
Corporate Identification Number : L40101DL1975GO1007966, Website : www.ntpc.co.in

VAKALATNAMA
BEFORE THE NATIONAL GREEN TRIBUNAL,
NEW DELHI

ORIGINAL APPLICATION NO. 327/2022

IN THE MATTER OF:

Amravati Fly Ash Bricks Manufacturers Association

...Applicant

Vs.

Union of India & Ors.

...Respondents

Know all to whom these presents shall come that I/We NTPC Eastern Region 1, them Respondent No. 15 do hereby appoint:

1. **Adarsh Tripathi, Advocate**
2. **Ajitesh Garg, Advocate**

G-34, Basement, Lajpat Nagar-3, New Delhi-110024
9090416535/9425308454
adarsh912003@gmail.com

Advocate(s), to be my/ our true and lawful attorney (s), in the matter noted above, to do all the following acts, deeds and things, or any of them, (jointly and severally) and also ratify anything already done on our behalf that is to say: -

1. To sign, verify and present and send notices, replies rejoinders, pleadings, appeals, cross-objections or petitions for execution, review, revision, other petitions or affidavit or other documents as shall be deemed necessary or advisable for the prosecution of the case or in relation thereto in all its stages.
2. To appear, act, and plead in the above-mentioned case in any court or tribunal etc, in which the same be heard or tried in the 1st instance or in appeal or review or revision or execution or in any other stage of its progress until its final decision.
3. To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise to or in any manner relating to the said case.
4. To receive documents, papers, records, orders etc. and to do all other acts all things, which may be necessary or proper to be done for the progress and in all course of the prosecution of the said case.
5. To employ any other legal practitioner, advocate or consultant authorizing him to exercise the power and authority hereby conferred on the Advocate (s) whenever he/they may think fit to do so.

And I/We hereby agree that whatever the Advocate (s) or his/ there substitute shall do in the premises shall be binding on me in all intents and purposes just as if it would have been done by me.

And I/We hereby agree not to hold the Advocate (s) or his/their substitute responsible for the said case in consequence of his absence from the court when the said case is called up for hearing.

And I/We hereby agree that in the event of the whole or any part of the fee agreed by me/ us to be paid to the Advocate (s) remaining unpaid he/they shall be entitled to withdraw from the prosecution of the said case, or not to appear until the same is paid.

In witness whereof I/We hereunto set my/our hand to these presents the contents of which have been explained to and understood by me/us.

Date: 13.01.2025

Advocate (s)

Adv. Adarsh Tripathi
MP/1256/2014

Adv. Ajitesh Garg
D/5097/2021

Client

राहुल आनन्द/Rahul Anand
उप महाप्रबंधक (ओ० एस०)/DGM (OS)
एनटीपीसी पू० क्षेत्र-1 मु०/NTPC ER-1 HQ
एनटीपीसी

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Adarsh Tripathi <adarsh912003@gmail.com>

OA No. 327/2022 Amravati Fly Ash Manufacturers Association Vs. Union of India & Ors. | Regarding reply being filed before the Hon'ble NGT New Delhi on behalf of Respondent No. 15.

1 message

Adarsh Tripathi <adarsh912003@gmail.com>

Tue, Jan 14, 2025 at 11:57 AM

To: SECY-MOEF@nic.in, ceo-niti@gov.in, secy-power@nic.in, "secy.moc@nic.in" <secy.moc@nic.in>, msbspcb-bih@gov.in

Sir(s),

We represent Respondent No. 15 NTPC-Eastern Region 1 in the subject matter. We hereby serve you the copy of the reply being filed in the above case. Please be in receipt of the same.

Regards,

--

Adarsh Tripathi
Advocate on Record, Supreme Court of India
G-34, Basement, Lajpat Nagar-3, New Delhi-110024
9090416535 / 9425308454

 **Reply ngt R15.pdf**

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